

YSRCP creating chaos in Palnadu region: TDP

PNS ■ VIJAYAWADA

TDP Politburo member Varla Ramaiah on Sunday accused the government of creating anarchy and chaos in order to threaten people and loot property in the Palnadu region in Guntur district.

Ramaiah said that the latest attack on the Naik family reflected the extreme levels that the ruling party was resorting to harass the people. The police and anti-social elements joined hands to create terror in the minds of the common man, he alleged.

Addressing a press confer-

ence here on Sunday, the TDP leader alleged that when farmers were tilling the disputed lands relating to the Saraswati Industries, YSRCP Macherla MLA Ramakrishna Reddy sent hooligans to attack them. Injustice was meted out to the Naik family. The TDP would stand by them and continue its agitation till justice is rendered to the aggrieved family.

He said that the TDP would complain to the National Human Rights Commission (NHRC) by writing a letter to it on the Naik attack issue. It would complain to the Guntur

Rural SP as well. The unlawful YSRCP regime was resorting to anarchic attacks on all sections of people, he lamented.

Stating that farmers were coming under constant attacks, Ramaiah said that though the Capital City farmers sacrificed their ancestral lands, the government was hurting and humiliating them. If farmers were distressed and betrayed, it would not bring good to any State, he pointed out. The Jagannohan Reddy government would have to pay a heavy price if it failed to realise mistakes and correct them before it is too late.

DEATH OF STUDENT

NHRC asks Collector to move court

EXPRESS NEWS SERVICE

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THE National Human Rights Commission (NHRC) has directed Dhenkanal Collector to move an application before the court concerned for providing compensation to the next of kin of a class III student of Laxmi Narayan Gurukul Ashram, who was found dead on July 2 last year, and victims of sexual exploitation at Good News



India shelter home at Beltikri.

The Collector was directed to move the application for compensation through a prosecutor under rule 7 of POCSO Act, 2012 and submit a compliance report within six weeks.

The private ashram school, which was located at Irrenga Jharan in the district, was being run illegally without a no-objection certificate. Acting on an adjudicating pe-

tition filed by lawyer Radhakant Tripathy, the apex rights body expressed surprise over the state government's failure to provide compensation to the next of kin of Sambhunath Nayak, whose body was found on the premises of the ashram school. It stated that similar apathy was shown towards girl inmates of Good News India shelter home, who were sexually exploited.

The next date of hearing in the case is scheduled on December 28.